

कार्यालय जिला एवं सत्र न्यायाधीश, जिला- होशंगाबाद (म.प्र.)

(फोन- 07574-253655, E-mail- dcourthos-mp@nic.in)

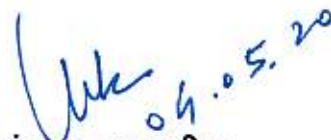
पृष्ठांकन क्रमांक 485/दो-1-8/19

होशंगाबाद दिनांक 04.05.2020

माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर का ई-मेल ज्ञापन क्रमांक ए/887 जबलपुर दिनांक 04.05.2020 की प्रतिलिपि:-

1. समस्त न्यायिक अधिकारीगण होशंगाबाद /इटारसी/पिपरिया/सोहागपुर/सिवनीमालवा जिला होशंगाबाद की ओर पालनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. सिरस्टम ऑफीसर होशंगाबाद की ओर भेजकर निर्देश है कि समस्त संबंधितों को ई-मेल/व्हाट्सएप के माध्यम से सूचित करें एवं पृष्ठांकन की प्रति होशंगाबाद जिले की वेबसाईट पर अपलोड करें।

संलग्न- उपरोक्तानुसार


जिला एवं सत्र न्यायाधीश
होशंगाबाद (म.प्र.)

HIGH COURT OF MADHYA PRADESH, JABALPUR

No. A/887

Jabalpur, Dated 04/05/2020

// MEMO //

To,

All District & Sessions Judges,
State of Madhya Pradesh.

Sub.: Pertaining to the extension of the bail period of the accused who were released on interim bail.

Ref.: Minutes of Meeting dated 26/03/2020 of Hon'ble High Power Committee as endorsed by High Court vide Endorsement No.A/855 dated 28/03/2020.

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Kindly refer to the aforesaid endorsement and the Guidelines of Hon'ble High Power Committee by which the accused persons were released on interim bail for limited period of 45 days in pursuance of the order of Hon'ble the Supreme Court dated 23/03/2020. Since their bail period is going to be lapsed on upcoming days while nationwide lockdown period has been extended, therefore, after consideration, Hon'ble High Power Committee has again extended the period of interim bail of the accused persons for further 45 days.

You are requested to bring the same in the knowledge of all the Judicial Officers under your control for compliance and further necessary action.


(Rajendra Kumar Vani)
Registrar General